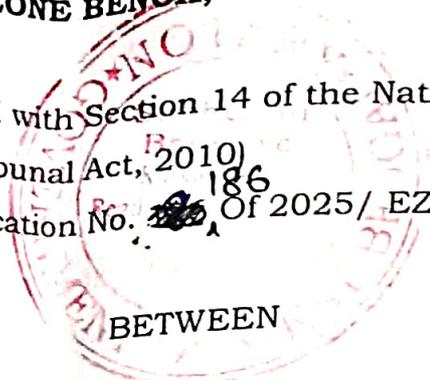


**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

(Under Section 18(1) read with Section 14 of the National Green  
Tribunal Act, 2010)  
Original Application No. ~~186~~ 186 Of 2025/ EZ



BETWEEN

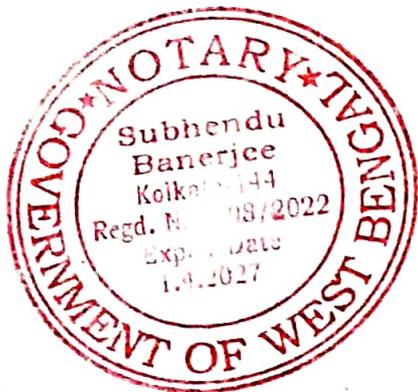
Adhir Maiti

....Applicant

-Versus-

The West Bengal Pollution Control  
Board & Ors.

..... Respondents

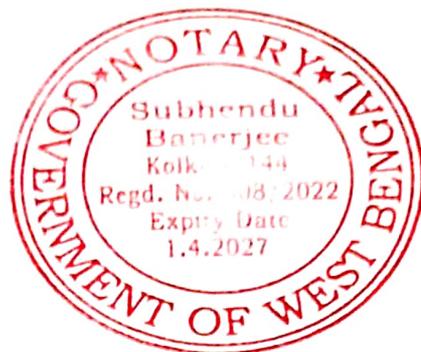


**SUPPLEMENTARY AFFIDAVIT FILED ON BEHALF OF THE  
APPLICANT AS PER LEAVE GRANTED VIDEORDER DATED  
16.10.2025 PASSED BY THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA**

I, Adhir Maiti, son of Late Atul Maity, aged about- 57 years, by faith-  
Muslim, by occupation- Cultivation, residing at Village- Sukrasani,  
Post Office-Gobra, Police Station- Ramnagar, District- Purba  
Medinipur, PIN- 721441, do hereby solemnly declare and affirm as  
under:

1. That I am the Applicant in the instant application and as such I  
am acquainted with the facts and circumstances of the case and  
competent to affirm the affidavit.

15 DEC 2025



2. That being aggrieved and dissatisfied with the inaction by the concerned Respondent Authorities for redressing grievances of the applicant arose due to running of a peanut/almond grinding factory by the private respondent being Respondent No. 6 in the instant matter within the residential area by violating environmental rules/norms, the Applicant herein has filed the instant Original Application before this Hon'ble Tribunal.

3. That without any regulatory approvals such as Consent to Establish(CTE) and Consent To Operate(CTO) from the State Pollution Control Board being Respondent No.1 herein as required under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 for ensuring compliance with pollution standards for discharge into water/land and emission into the atmosphere, the said peanut/almond grinding factory has been unlawfully running by the Respondent No.6 herein violating environmental protection rules/norms on the same plot of the Applicant herein just at a distance of 5 ft. approx. and the same is being run with the strength of 13 workers (3 male and 10 female) and 5 labours in total.

4. That for the operation and running of the said peanuts grinding factory/ almond factory on the same plot just near the house of the applicant by the private respondent being Respondent No. 6 herein, polluted smoke including dust and fine particles is emitting from the factory and those who are residing near the factory are inhaling such polluted smoke causing health hazards to them and at the same time noise and/or sound pollution is being created beyond permissible limit almost throughout the day besides industrial operations have

15 DEC 2025



been carried out inappropriately in a densely populated area causing inherent safety risk and also lack of proper waste management causes stacking of solid waste like peanut meal/residue produced during grinding or oil extraction process in the neighbourhood.

The relevant photographs are annexed herewith and marked as 'Annexure A'.

5. That under Rule 31 of the West Bengal Gram panchayat it is strictly impermissible to accord permission for establishing a factory or workshop in a predominantly residential area, whereas in the instant matter the said peanut/almond grinding factory has been running by the Respondent No.6 herein without any approval/site clearance from the local authorities and so also without any Consent to Establish(CTE) and Consent To Operate(CTO) from the State Pollution Control Board being Respondent No.1 herein as mandatory under the law.

6. That it is hereby submitted that for illegally carrying out of peanut/almond grinding factory without any approval/site clearance from the local authorities and so also without any Consent to Establish(CTE) and Consent To Operate(CTO) from the State Pollution Control Board being Respondent No.1 herein as mandatory under the law, the Respondent No.1 herein ought to take stringent action in terms of the provisions lying in the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 thereby directing closure of the said factory and imposing penalties and fines for contravening the environmental norms/rules.

15 DEC 2025

7. That the instant supplementary affidavit be taken into consideration as the part and parcel of the main original application.

8. That the information given above are true to my knowledge and best of my belief.

This is true to our knowledge

Prepared in our Office.

*Sudipa Sen Gupta*  
Advocate

*স্বীকৃত সাক্ষী*  
DEPONENT

Identified by me

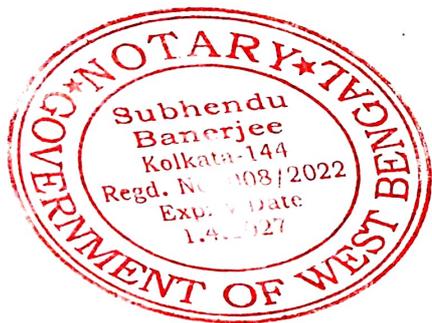
*Sudipa Sen Gupta*  
Advocate

Solely Affirmed and  
Declared before me u/s  
139 CPC and u/s 333BNSS 2023

*Banerjee*  
Notary  
Govt. of West Bengal

15.12.2025

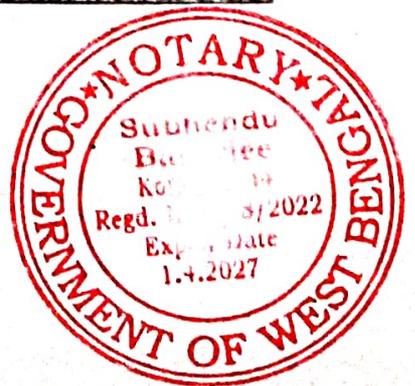
**SUBHENDU BANERJEE**  
Notary, Govt. of W.B.  
Regd. No.-008/2022  
Advocate High Court, Calcutta



15 DEC 2025



**NOTARY**  
Subhendu  
Bandyopadhyay  
Kolkata  
Regd. No. 103/2022  
Exp. Date  
1.4.2027  
**GOVERNMENT OF WEST BENGAL**





NOTARY  
Sudhendu  
B...  
K...  
Regd. .../2022  
Exp. date  
1.4.2027  
GOVERNMENT OF WEST BENGAL



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